

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (C).....CC
19445/2014

No(s).

(Arising out of impugned final judgment and order dated 16/01/2014
in WPC No. 62091/2013 passed by the High Court Of Judicature at
Allahabad)

M/S. GAIL INDIA LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln.(s) for C/Delay in filing SLP and Office Report)

WITH

S.L.P.(C)...CC No. 20337/2014

(With appln.(s) for c/delay in refiling SLP and appln.(s) for
c/delay in filing SLP and Office Report)

SLP(C) No. 33455/2014

(With appln.(s) for exemption from filing O.T. and interim relief
and Office Report)

Date : 04/12/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Abhishek Sharma, Adv.

Mr. Gaurav Agarwal, Adv.

Mr. Rohit Sthakkar, Adv.

Ms. Rashmi Singh, Adv.

Mr. Avi Tandon, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RIssue notice on the application for condonation of delay as
well as on the special leave petition returnable in six weeks.In the meantime, by way of an ad-interim relief, the
implementation of the impugned judgment shall remain stayed in all
Signature Not Verified

the matters.

Digitally signed by

Gulshan Kumar Arora

Date: 2014.12.17

14:32:47 IST

Reason:

(Gulshan Kumar Arora)
Court Master(H.S. Parasher)
Court Master